HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY
SITTING LIST W.E.F. 10.06.2024
Partial Modification w.e.f. 15.07.2024

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** **AND** The Hon'ble Shri Justice **AMIT BORKAR** **(Court Room No. 46)** **[DIVISION BENCH-1]**	**APPELLATE SIDE** (A) All Public Interest Litigations. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT. (F) Civil Writ Petitions relating to **Environmental** issues.	**ORIGINAL SIDE** (A) All Public Interest Litigations. (B) Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT. (F) Writ Petitions relating to **Environmental** issues.
2	The Hon'ble Shri Justice **NITIN JAMDAR** **AND** The Hon'ble Shri Justice **M. M. SATHAYE** **(Court Room No. 49)** **[DIVISION BENCH - 2]**	**APPELLATE SIDE** (A) Writ Petitions **relating to service matters of teaching and non-teaching staff**, including **Caste Scrutiny** matters **except those assigned to other Courts**. (B) Civil Writ Petitions **relating to Labour and Service** (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court. (C) Civil Writ Petitions relating to **Caste scrutiny committee** cases not assigned to other Courts.	**ORIGINAL SIDE** (A) Writ Petitions **relating to service matters of teaching and non-teaching staff**, including **Caste Scrutiny** matters **except those assigned to other Courts**. (B) Writ Petitions **relating to Labour and Service** (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims related thereto except those assigned to other Court. (C) Writ Petitions relating to **Caste scrutiny committee** cases not assigned to other Courts.

		(D) Civil Work not assigned to other Courts. (E) Contempt Appeals.	(D) Civil Work not assigned to other Courts. (E) Contempt Appeals.
3	The Hon'ble Shri. Justice **K. R. SHRIRAM** **AND** The Hon'ble Shri Justice **JITENDRA S. JAIN** **(Court Room No. 13) [DIVISION BENCH - 3]**	**APPELLATE SIDE** (A) Writ Petitions in **Indirect tax** matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, **Foreign Trade (Regulation and Development) Act, 1992**, FERA and FEMA). (B) Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (C) Appeals, References and Applications under **Indirect Taxes** under Central Acts. (D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 **(SEBI)**. (E) Civil Writ Petitions not assigned to other Courts from **the year 2018 to 2021.**	**ORIGINAL SIDE** (A) Writ Petitions in **Indirect tax** matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, **Foreign Trade (Regulation and Development) Act, 1992**, FERA and FEMA) (B) Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (C) Appeals, References and Applications under **Indirect Taxes** under Central Acts. (D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 **(SEBI)**. (E) Civil Writ Petitions not assigned to other Courts from **the year 2018 to 2021.**
4	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Shri. Justice **RAJESH S. PATIL** **COMMERCIAL APPELLATE DIVISION BENCH** **(Court Room No. 43) [DIVISION BENCH - 4]**	**APPELLATE SIDE** (A) Matters under **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and Insolvency and Bankruptcy Code. (B) Matters against orders passed by **DRT & DRAT** under any enactment.	**ORIGINAL SIDE** (A) Matters under **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and Insolvency and Bankruptcy Code. (B) Matters against orders passed by **DRT & DRAT** under any enactment.

		(C) Writ Petitions challenging **Look Out Notice (Civil)** (D) **Arbitration Appeals** pertaining to Division Bench. (E) **Appeals** under **Section 13 of the Commercial Courts Act, 2015**. (F) Civil Writ Petitions relating to the **Maharashtra Land Revenue Code.** (G) Civil Writ Petitions relating to **Educational Institutions** (by or against), except those assigned to other Courts. (H) Civil Writ Petitions relating to **Co-operative Societies Acts**. (I) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. (J) Civil Writ Petitions not assigned to other Courts upto **the year 2017.** (K) Civil Writ Petitions against the orders passed by **MAT.**	(C) Writ Petitions challenging **Look Out Notice (Civil)** (D) **Arbitration Appeals** pertaining to Division Bench. (E) **Appeals** under **Section 13 of the Commercial Courts Act, 2015**. (F) Writ Petitions relating to the **Maharashtra Land Revenue Code**. (G) Writ Petitions relating to **Educational Institutions** (by or against), except those assigned to other Courts. (H) Writ Petitions relating to **Co-operative Societies Acts.** (I) Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. (J) Civil Writ Petitions not assigned to other Courts upto **the year 2017.** (K) Writ Petitions against the orders passed by **MAT.**
5 *	The Hon'ble Smt. Justice **REVATI MOHITE DERE** **AND** The Hon'ble Shri. Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 40)** **[DIVISION BENCH- 5]**	**APPELLATE SIDE** A) All Criminal Appeals **of EVEN years** against Acquittal (except those assigned to other Court). (B) All Criminal Appeals **of EVEN Years** against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are in jail** arising out of same judgment and all Applications therein. (C) All Criminal Appeals **of EVEN Years** against Conviction as	**ORIGINAL SIDE** (A) Criminal Contempt Petitions.

		well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are on Bail** arising out of same judgment and all Applications therein. (D) Criminal Contempt Petitions. (E) Confirmation of Death Sentence Cases with connected Appeals of the years **2021 and 2023 onwards.** (F) Criminal Writ Petitions and applications including seeking directions **not assigned to other courts.**	
6	The Hon'ble Shri Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **KAMAL R. KHATA** **(Court Room No. 24)** **[DIVISION BENCH - 6]**	**APPELLATE SIDE** (A) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas (**excluding Labour / Service matters)** and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas. (B) **Election** Matters and **Caste Scrutiny** matters **pertaining to Elections** of Municipal Corporations and Cantonments. (C) Civil Writ Petitions relating to the **Municipal Councils**, **Zilla Parishads**, **Nagar Panchayats** and **Gram Panchayats** including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to the **Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act**) concerning above mentioned areas.	**ORIGINAL SIDE** (A) Writ Petitions relating to Municipal Corporations, Cantonment areas (**excluding Labour / Service matters)** and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas. (B) **Election** Matters and **Caste Scrutiny** matters **pertaining to Elections** of Mumbai Municipal Corporation.

		(D) Civil Writ Petitions pertaining to the **Maharashtra Slum Areas (Improvement, Clearance and Development) Act**. (E) Civil Writ Petitions pertaining to the **Maharashtra Housing and Area Development Act**. (F) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act. (G) Writ Petitions against High Court and District Courts' Administration and it's offices / officers .	(C) Civil Writ Petitions pertaining to the **Maharashtra Slum Areas (Improvement, Clearance and Development) Act**. (D) Civil Writ Petitions pertaining to the **Maharashtra Housing and Area Development Act**. (E) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act. (F) Writ Petitions against High Court and District Courts' Administration and it's offices / officers .
7	The Hon'ble Shri. Justice **A. S. GADKARI** **AND** The Hon'ble Smt. Justice **NEELA KEDAR GOKHALE** **(Court Room No. 53)** **[DIVISION BENCH - 7]**	**APPELLATE SIDE** (A) Criminal Writ Petitions and Applications for **quashing** of FIRs, C.R., Charge Sheet and order directing investigation under Section 156(3) of the Cr.P.C. **from the year 2019 onwards.** (B) All Criminal Applications and Criminal Writ Petitions in relation to crime **against Women and Children including quashing** of FIRs, C.R. and Chargesheet or order directing investigation under section 156 (3) of Cr.P.C. (C) All Criminal Applications and Criminal Writ Petitions including **quashing** of FIRs, C.R. and Chargesheet or order directing investigation under section 156 (3) of Cr.P.C.in relation to crime under **the Prevention of Corruption Act (except those assigned to other Court) .**	**ORIGINAL SIDE**

		(D) Confirmation of Death Sentence Cases with connected Appeals **upto the year 2020**. (except specially assigned to other Court). (E) Civil Writ Petitions under Medical Termination of Pregnancy Act **(MTP)**.	
8	The Hon'ble Shri Justice **G. S. KULKARNI** **AND** The Hon'ble Shri Justice **SOMASEKHAR SUNDARESAN** **(Court Room No. 54)** **[DIVISION BENCH - 8]**	**APPELLATE SIDE** (A) Writ Petitions and References **under Direct Tax Laws**. (B) All **Appeals** under **Direct Tax** Laws. (C) Chartered Accountant References (D) Civil Writ Petitions relating to the **Land Acquisition Act, 1894** and all other matters relating to acquisition and requisition of properties. (E) Civil Writ Petitions relating to **resettlement of project** affected persons.	**ORIGINAL SIDE** (A) Writ Petitions and References **under Direct Tax Laws**. (B) All **Appeals** under **Direct Tax** Laws. (C) Chartered Accountant References. (D) Writ Petitions relating to the **Land Acquisition Act, 1894** and all other matters relating to acquisition and requisition of properties (E) Writ Petitions relating to **resettlement of project** affected persons.
9	The Hon'ble Shri. Justice **B. P. COLABAWALLA** **AND** The Hon'ble Shri Justice **FIRDOSH P. POONIWALLA** **(Court Room No. 6)** **[DIVISION BENCH- 9]**	**APPELLATE SIDE** (A) Civil Writ Petitions relating to **Energy and Airports**. (B) Civil Writ Petitions relating to **Forests.** **(C)** First Appeals. (D) Civil References. (E) Civil Writ Petitions not assigned to other Courts **from the year 2022 onwards.** (F) Family Court Appeals.	**ORIGINAL SIDE** (A) Writ Petitions relating to **Energy and Airports.** (B) Writ Petitions relating to **Forests.** (C) Civil References. (D) Civil Writ Petitions not assigned to other Courts **from the year 2022 onwards.** (E) All Appeals (except those assigned to other Court).

10	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **AND** The Hon'ble Smt. Justice **MANJUSHA AJAY DESHPANDE** **(Court Room No. 31)** **[DIVISION BENCH – 10]**	**APPELLATE SIDE** (A) All Criminal Appeals **of ODD years** against Acquittal (except those assigned to other Court). (B) All Criminal Appeals of **ODD** years against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are in jail** arising out of same judgment and all Applications therein. (C) All Criminal Appeals **of ODD years** against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are on bail** arising out of the same judgment and all Applications therein. (D) Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet and order directing investigation under Section 156(3) of the Cr.P.C.. **upto the year 2018** (E) Applications for Leave to Appeal. (F) Preventive Detention Matters. (G) Habeas Corpus Matters and Criminal References. (H) Letter Patent Appeals. (I) Other Criminal work not assigned to other Courts. (J) Confirmation of Death Sentence Cases with connected Appeals **of the year 2022**. (K) Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/Pre-mature release.	**ORIGINAL SIDE**

11	The Hon'ble Shri. Justice **SARANG V. KOTWAL** **(Court Room No. 28)** **[SINGLE BENCH- 1]**	**APPELLATE SIDE** (A) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence **wherein accused are in jail** and connected Appeals arising out of same judgment and all Applications therein. (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C. of **ODD Years** (except those assigned to other Courts). (C) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused **are on bail** and connected Appeals arising out of same judgment and all Applications therein.	**ORIGINAL SIDE** ----
12	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)** **[SINGLE BENCH- 2]** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** (A) Intellectual Property Matters. (B) Commercial Misc. Petitions (IPR) (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act. (D) Admiralty Suits and all applications therein.
13	The Hon'ble Shri. Justice **MANISH PITALE** **(Court Room No. 37)** **[SINGLE BENCH – 3]**	**APPELLATE SIDE** (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters **arising out of the Districts – Greater Mumbai and Thane.**	**ORIGINAL SIDE** ---

		(B) **Anticipatory Bail Applications** and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Anticipatory Bail matters **excluding the Districts – Greater Mumbai and Thane of the year 2024.** (C) Applications for leave to prefer Appeal.	
14	The Hon'ble Shri. Justice **S. M. MODAK** **(Court Room No. 20)** **[SINGLE BENCH – 4]**	**APPELLATE SIDE** **(A) All Criminal Appeals against Acquittal.** **(B) All Criminal Revision Applications.**	**ORIGINAL SIDE** ---
15	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 3)** **[SINGLE BENCH –5]** **Commercial Division**	**APPELLATE SIDE**	**ORIGINAL SIDE** (A) Administration Suits and Partition Suits. (B) Civil matters of Single Judge not specifically assigned to other Courts. (C) Appeals under the Companies Act, except part-heard matters of other Courts. (D) Testamentary Matters (E) Commercial Disputes of value of **Rs. 100 Crores or more**. AND **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
16	The Hon'ble Shri Justice **A. G. GHAROTE** **(Court Room No. 27)** **[SINGLE BENCH-6]**	**APPELLATE SIDE** (A) Civil Writ Petitions of EVEN years, not assigned to other Courts. (B) Civil Work not assigned to other Courts. (C) Criminal Applications **including applications under section 482 of Cr. P.C.,**	**ORIGINAL SIDE** -----

		Criminal Revision Applications and Criminal Writ Petitions in relation to **crime against Women and Children** (except those assigned to other Courts).	
17 *	The Hon'ble Shri Justice **A. S. KILOR** **(Court Room No. 19)** **[SINGLE BENCH–7]** **[The Hon'ble Court will take up this assignment in Second Session i.e. 2.30 p.m. onwards. w.e.f. 15.07.2024]**	**APPELLATE SIDE** (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters **excluding the Districts – Greater Mumbai and Thane.** (B) **Anticipatory Bail Applications** and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Anticipatory Bail matters **excluding the Districts – Greater Mumbai and Thane up to the year 2023.** (C) All Applications u/s 407 of Cr.P.C. (D) Civil Contempt References from District Judiciary.	**ORIGINAL SIDE** ----
18	The Hon'ble Shri Justice **MILIND N. JADHAV** **(Court Room No. 34)** **[SINGLE BENCH – 8]**	**APPELLATE SIDE** (A) Civil Writ Petitions and Civil Revision Applications against the order of **Civil Courts** (except Rent Act).	**ORIGINAL SIDE** (A) Matters pertaining to Land Acquisition.
19	The Hon'ble Shri. Justice **MADHAV JAMDAR** **(Court Room No. 2)** **[SINGLE BENCH- 9]** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** (A) Suits up to the year 2014. (B) Writ Petitions not assigned to other Courts. (C) Writ Petitions arising from Industrial / Labour Laws. (D) Writ Petitions under the Maharashtra Land Revenue Code and the Maharashtra Stamp Act.

20	The Hon'ble Shri. Justice **ABHAY AHUJA** **(Court Room No. 26-Annex)** **[SINGLE BENCH – 10]** **Commercial Division**	**APPELLATE SIDE** ————	**ORIGINAL SIDE** (A) Insolvency matters. (B) Summary Suits and undefended Suits. (C) Matters under Parsi Marriage and Divorce Act and other matrimonial Suits and matters arising therein. (D) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent. (E) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (F) Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act.
21	The Hon'ble Shri. Justice **R. N. LADDHA** **(Court Room No. 34 Annex)** **[SINGLE BENCH- 11]**	**APPELLATE SIDE** (A) **Anticipatory Bail Applications** and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Anticipatory Bail matters **arising out of the Districts – Greater Mumbai and Thane.**	**ORIGINAL SIDE** -----
22	The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No.22 Annex)** **[SINGLE BENCH- 12]**	**APPELLATE SIDE** (A) Civil Writ Petitions of ODD years, not assigned to other Courts. (B) First Appeals (excluding MACP appeals) **from the year 2010 owards.**	**ORIGINAL SIDE** -----

23	The Hon'ble Shri Justice **ARUN R. PEDNEKER** **(Court Room No. 17 Annex)** **[SINGLE BENCH- 13]**	**APPELLATE SIDE** (A) All First Appeals pertaining to **Motor Accident Claim Petitions**. (B) First Appeals (excluding MACP appeals) **upto the year 2009.** (C) Miscellaneous Civil Applications.	**ORIGINAL SIDE** -----
24	The Hon'ble Shri Justice **SANDEEP V. MARNE** **(Court Room No. 21 Annex)** **[SINGLE BENCH- 14]**	**APPELLATE SIDE** (A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure. (B) Civil Writ Petitions arising from Industrial / Labour Laws. (C) Criminal Applications **including applications under section 482 of Cr. P.C., Criminal Revision Applications** and Criminal Writ Petitions **in relation to crime under the Prevention of Corruption Act**. (D) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).	**ORIGINAL SIDE** -----
25	The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 30-Annex)** **[SINGLE BENCH-15]**	**APPELLATE SIDE** (A) Second Appeals **from the year 2011 onwards.** (B) Civil/ Criminal **Writ Petitions**, **Revisions** against orders passed by the Courts **in Maintenance matters** under any enactment **except orders under D.V. Act and orders passed by Family Courts.**	**ORIGINAL SIDE** -----

		(C) Civil/ Criminal **Writ Petitions**, **Revisions** against any order including **maintenance** passed under **D.V. Act (excluding orders passed by Family Courts)**. (D) Civil / Criminal Writ Petitions and Revisions against all orders including **maintenance** passed by **Family Courts** (including orders passed under D. V. Act).	
26	The Hon'ble Shri. Justice **ARIF S. DOCTOR** **(Court Room No. 35 Annex)** **[SINGLE BENCH-16]** **Commercial Division**	**APPELLATE SIDE** (A) Arbitration matters.	**ORIGINAL SIDE** (A) Matters under Section 34 of the Arbitration and Conciliation Act, 1996. (B) Matters under Part-II of the Arbitration and Conciliation Act, 1996. (C) Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts). (D) Suits from the year 2015 and onwards.
27 *	The Hon'ble Shri. Justice **SHYAM C. CHANDAK** **(Court Room No. 10)** **[SINGLE BENCH- 17]** **[The Hon'ble Court will take up this assignment in Second Session i.e. 2.30 p.m. onwards. w.e.f. 15.07.2024]**	**APPELLATE SIDE** (A) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C. of EVEN Years (except those assigned to other Courts). (B) Appeals from Order. (C) Second Appeals **upto the year 2010.**	**ORIGINAL SIDE** ----

NOTE : The Division Bench comprising of the Hon'ble Shri. Justice A. S. Kilor and the Hon'ble Shri. Justice Shyam C. Chandak will take up specially assigned matters in the First Session with effect from 15.07.2024 in Court Room No. 19.

N O T E

1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.

2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens / Marginalised section may also be given priority.

3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.

4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A. S. GADKARI** and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice A. S. GADKARI.**

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

8) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

9) The Larger Benches and Special Benches will as far as possible schedule the sittings on **Friday**.

10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.

11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.

12) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice N. J. JAMADAR** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

13) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

Dated this 11th day of July 2024

By Order

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(H.M. Bhosale)
Registrar (Judl-I),
High Court, A.S., Bombay.